

**Jammu and Kashmir
Pollution Control Committee**

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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
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49

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/Sc./OA 955-2024/ 4041-42

Date:- 23-11-2024

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee in pursuant to Hon'ble National Green Tribunal, Order dated 12-09-2024 and 23-10-2024 in OA No. 955/2024 titled "President Municipal Committee Thathri Versus Union Territory of Jammu and Kashmir."

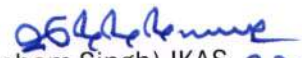
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi **Order dated 12-09-2024 and 23-10-2024 in OA No. 955/2024 titled "President Municipal Committee Thathri Versus Union Territory of Jammu and Kashmir"**, the Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS 23.11.24
Member Secretary
J&K PCC

Copy to the:-

- 1) Sh. G.M Kawoosa, Government Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. **955 of 2024**

IN THE MATTER OF

**“President Municipal Committee
Thathri Versus Union Territory of
Jammu and Kashmir.”**

Report on behalf of Jammu and Kashmir Pollution Control Committee in pursuant to Hon'ble National Green Tribunal, Order dated 12-09-2024 and 23-10-2024 in OA No. 955/2024 titled President Municipal Committee Thathri Versus Union Territory of Jammu and Kashmir.”

Background:

That the Hon'ble National Green Tribunal vide Order dated **12-09-2024** and **23-10-2024** in **OA No. 955 of 2024** directed as under:-

Hon'ble NGT Order dated 23-10-2024:

8. “A reply on behalf of respondent 5- M/s Megha Engineering and Infrastructure Ltd has been filed but it nowhere show that muck is being disposed in compliance of Construction and Demolition Waste Rules, 2016. Further, photographs appended to reply shows clearly that the muck is being discharged in river directly and this is a gross violation of environmental laws. Hence, prima facie we are satisfied that here is a case where gross violation of environmental laws is virtually evident from own reply of respondent 5 and further execution of project should be stopped. However before taking such a stringent action, we find it appropriate, and as also requested by learned counsel appearing for respondent 5, to have an additional reply placing its stand in respect of compliance to statutory rules in regard to disposal of muck”.

Report of J&K Pollution Control Committee:

In compliance to the aforesaid directions of Hon'ble NGT, all the following members of the joint committee constituted by the Hon'ble NGT, visited the site of the project located on Batote-Kishtwar Highway at Drabshalla, District Kishtwar on 14-10-2024:

1. Sh. Rajesh Kumar Shavan, JKAS, District Commissioner, Kishtwar.
2. Sh. Ghansham Singh, JKAS, Member Secretary, J&K Pollution Control Committee.
3. Dr. Narender Sharma, Scientist 'F'/Director, Central Pollution Control Board, Regional Directorate, Chandigarh.
4. Sh. Khurshid Alam Khan, Scientist C, Sub-Office Jammu, Integrated Regional Officer, Ministry of Environment, Forest and Climate Change, Jammu.

Besides, the members of the joint committee, Tehsildar Kishtwar, Divisional PCC Kishtwar and officers of NHPC, Rattle Hydro Electric Project and representatives of *M/s Megha Engineering and Infrastructure Ltd*, also accompanied the joint committee during the site inspection.

The Joint Committee inspected the dam site and all three designated muck dumping sites outlined in the Environmental Management/Muck Management Plan. The Joint Committee captured photographs during site inspection for inclusion in the factual report.

The Joint Committee after interaction with the concerned officers of the NHPC, Rattle Hydro Electric Project Limited sought following details from M/s Rattle Hydroelectric Power Corporation Limited (RHPCL), M/s Megha Engineering and Infrastructure Ltd (MEIL), Sub Office, MoEF&CC,



Jammu, Divisional Officer, Kishtwar, J&K and Tehsildar, Kishtwar, J&K and M/s Megha Engineering and Infrastructure Ltd (MEIL):

- i. Muck Management Plan of the Rattle Hydroelectric Power Project, Kishtwar.
- ii. Copy of Environmental Management Plan submitted by the project proponent for obtaining Environmental Clearance.
- iii. Copy of half-yearly compliance report submitted by the project proponent to MoEF&CC regarding compliance of the conditions of Environmental Clearance.
- iv. Copy of report of verification conducted by MoEF&CC regarding the compliance of the conditions of Environmental Clearance.
- v. Copy of Consent to Establish (CTE) granted by J&K PCC and violation reported in the past by the Divisional Officer, Kishtwar, J&K PCC along with action taken report.
- vi. Details of land allotted by Revenue Department, Kishtwar to project proponent for muck dumping, as mentioned in the letter petition.
- vii. Status of muck generation and disposal as of October 14, 2024.

The Joint Committee examined and considered the following documents to analyse the facts and arrive at a conclusion for preparing a factual report, for submission to the Hon'ble National Green Tribunal :

- i. Environmental Clearance granted to M/s Rattle HEP (850MW) Project in Kishtwar District of Jammu & Kashmir to M/s GVK Rattle Hydro Electric Project Pvt. Ltd. by MoEF&CC vide No. J-12011/39/2010-IA-1 dated 12-12-2012 . The above environmental clearance was later on was transferred in the name of M/s Rattle Hydro Electric Power Corporation by MoEF&CC vide No. J-12011/39/2010-IA.1 dated 27-09-2021.

- ii. Muck Management/Disposal Plan (**MMP**), submitted by the Project Proponent for obtaining Environmental Clearance (EC) from MoEF&CC.
- iii. Environment Management Plan (EMP) submitted by the Project Proponent for obtaining Environmental Clearance (EC) from MoEF&CC.
- iv. Half yearly reports of compliance of the conditions of Environmental Clearance (EC) submitted by the Project Proponent for the period October 2022 to March 2023, April 2023 to September 2023, October 2023 to March 2024 and October 2024.
- v. Compliance verification report of MoEF&CC dated 16-08-2024 w.r.t conditions of Environmental Clearance granted to the Project Proponent.
- vi. Show Cause Notice issued by the MoEF&CC to the Project Proponent for the non-compliances observed during compliance verification inspection vide No. IA-J-11014/257/2024/IA-1/ dated 22-10-2024 .
- vii. Letters issued to M/s Megha Engineering and Infrastructure Limited by M/s Ratle Hydroelectric Power Corporation Limited dated 27-09-2022, 07-11-2022 and 26-07-2024 for compliance of provisions relating to ecological balance-regarding disposal of muck at only designated sites.
- viii. Directions of the J&K PCC, Jammu vide No. PCC/RDJ/ GGC-20/2023/3026-29dated 18-12-2023 to the General Manager M/s Megga Engineer and Infrastructure Ltd for pressing into service additional water tanker to ensure pollution level under control to kept pollution under control and removal of the dumped muck near the river as also

submission of quarterly SMR of air quality, water quality and noise pollution.

- ix. Legal notice issued by the J&K, PCC to CEO M/s Rattle Engineering and Infrastructure Ltd. Kishtwar vide No. PCC/RDJ/GGC-20/N-1/2023/1516-18 dated 07-10-2023 for proper management of retention of muck and installation of latest technology of anti-pollution suppression of high pressure mechanical nozzle machines at 3 to 4 locations on the dust emitting points.
- x. Legal notice issued by the J&K PCC to CEO M/s Rattle Engineering and Infrastructure Ltd. Kishtwar vide No. PCC/RDJ/GGC-20/N-1/2024/1104-1109 dated 26-09-2024 to prevent muck dumping near TRT on the right bank (downstream going into river Chenab in violation of environmental laws.
- xi. Details of the muck generated/utilized in Rattle HE Project till 31-10-2024.

The Joint Committee has submitted a detailed report to the Hon'ble National Green Tribunal through the CPCB, New Delhi being the Co-ordinating agency in terms of the Hon'ble NGT order.

Action Taken by the J&K PCC:

1. Regional Director PCC, Jammu vide No. PCC/RDJ/ GGC-20/2023/3026-29 dated 18-12-2023 directed the General Manager M/s Megha Engineering and Infrastructure Ltd for pressing into service additional water tanker to ensure pollution level under control.




- i. to ensure that Air Monitoring Stations are established at Construction site/dam site power house area for maintaining the vital parameters.
 - ii. Removal of the dumped muck near the river.
 - iii. Submission of quarterly SMR of air quality, water quality and noise pollution (**copy enclosed as Annexure 1**)
2. Regional Director, PCC Jammu issued legal notice to CEO M/s Rattle Engineering and Infrastructure Ltd. Kishtwar vide No. PCC/RDJ/GGC-20/N-1/2023/1516-18 dated 07-10-2023 for proper management of retention of muck and installation of latest technology of anti-pollution suppression of high pressure mechanical nozzle machines at 3 to 4 locations on the dust emitting points. (**Copy enclosed as Annexure 2**).
 3. Regional Director, PCC, Jammu issued legal notice to CEO M/s Rattle Engineering and Infrastructure Ltd. Kishtwar vide No. PCC/RDJ/GGC-20/N-1/2023/3244-46 dated 29-02-2024 for dumping of muck generated from the various constructions activities of the project into the catchment area of Chenab river and ensuring operation of 2 no.s of stone crushers with adequate PCDs/PCMs and 3 DG set with proper stack and consent . (**Copy enclosed as Annexure 3**).
 4. Regional Director, PCC, Jammu issued legal notice to CEO M/s Rattle Engineering and Infrastructure Ltd. Kishtwar vide No. PCC/RDJ/GGC-20/N-1/2024/1104-1109 dated 26-09-2024 to prevent muck dumping near TRT on the right bank (downstream going into river Chenab in violation of environmental laws. (**Copy enclosed as Annexure 4**)

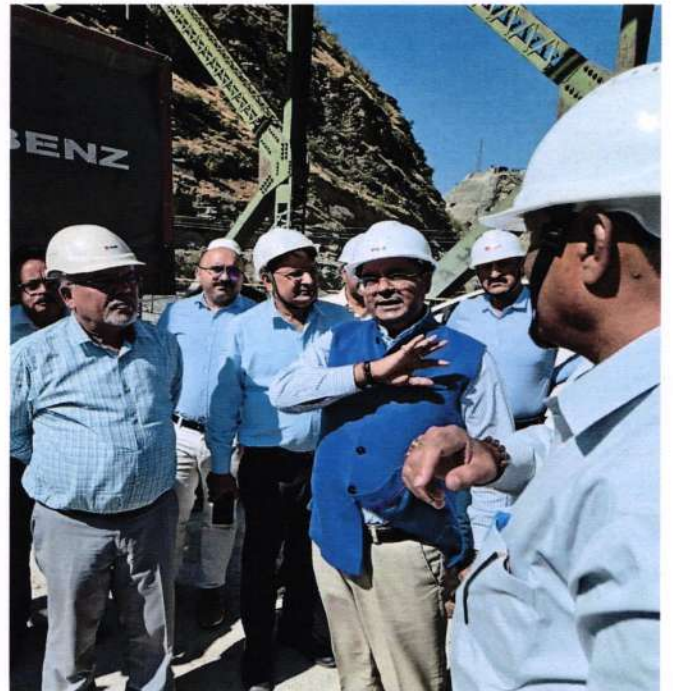
5. The J&K PCC constituted a committee of officers of J&K PCC for conducting ground assessment of dust pollution and noise pollution caused in Tehsil Drabshalla, District Kishtwar as a result of blasting and other construction activities carried out by M/s Megha Engineering and Infrastructure Ltd in Rattle Hydro Electric Project vide order No. JKPCC/PS/MS/2024/3411-3416 dated 20-06-2024 and the Joint committee submitted its report vide No. PCC/DO/K/24/74-75 dated 10-08-2024 **(Copy enclosed as Annexure 5).**
6. Pursuant to the aforesaid report and recommendations of joint committee, a show cause notice for violation of environmental (Protection) Act 1986, by the MEIL was issued to the Chief Executive Officer, Megga Engineering and Infrastructure Limited to show cause within 15 days as to why legal action as warranted under Environment (Protection) Act 1986 should not be taken against the company vide No. PCC/LSJ/7565667/2024/2581-2585 dated 14-11-2024 **.(Copy enclosed as Annexure 6).**
7. Taking cognizance of the report of joint committee constituted by the Hon'ble NGT and J&K PCC, a 3 members committee has been constituted for assessing and computing environmental compensation leviable after ascertaining the period and quantum of violations and furnish report within 15 days vide order No. JKPCC/PS/MS/24/4034-37 dated 23-11-2024. **(Copy enclosed as Annexure 7).**

Based upon the reports about the assessment and computation of environmental compensation and recommendations by the joint committee. Further necessary action in terms of environmental protection laws will be taken against the defaulting agencies in a time bound manner.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh)
Member Secretary 23.11.24
J&K PCC







PCC

**J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU**

Parivesh Bhawan, Forest Complex Gladni, Transport Nagar, Narwal, Jammu
: regionaldirectorjkspcbjmu@gmail.com, Tel/fax 0191-2476926
www.jkspcb.nic.in

Chief General Manager,
M/s Megha Engineering & Infrastructures Ltd.
Drabshalla, Kishtwar.

No: PCC/RDJ/GGC-20/2023/ 3026-29

Dated: 18/12/2023

Sub: Complaint regarding Pollution being caused by Rattle Hydroelectric Project and M/s Megha Engineering & Infrastructures Limited Drabshalla, Kishtwar.

Ref: (i) Notice-I No. PCC/RDJ/GGC-20/N-I/2023/1516-18 dt: 07/10/2023

(ii) Rattle Hydroelectric Power Corporation Limited letter No. RATLE/GM(C)/2023/E-42 dt: 20/10/2023

(iii) Megha Engineering & Infrastructure Limited letter No. MEIC/D/23/11/115 dt: 20/10/2023.

The reply submitted by you in response to the legal Notice served vide above reference has been examined in light of inputs obtained from field functionaries and documents/photographs, following observation have been noticed which are required to be rectified and complied with in light of Environmental laws and EC conditions:

1. Only 02 Nos of water tankers have been deployed on ground for water sprinkling to arrest dust emission, some additional water tankers are required to ensure pollution is under control.
2. The project authorities to ensure that Air monitoring stations are established at construction site/Dam site Power house area. You may opt for CAAQM (Continuous Ambient Air Quality Monitoring) for maintaining the vital parameters.
3. The dumped muck near water body has not been removed as yet despite directions from this end. The muck thrown into the river hinder the water flow and affects the aquatic flora and fauna.
4. Quarterly Self-Monitoring Reports (SMRs) of Air Quality, Water Quality and Noise Pollution are required to be submitted to this office to know the quality of Air, Water and Noise Levels.

In view of the above, you are, as such directed to comply with the directions and submit compliance report to this office by 15/01/2024 failing which action warranted under rules will be initiated in the matter.


(Sat Paul), IFS
Regional Director

Copy to:

1. The Member Secretary, J&K PCC for information.
2. Chief Executive Officer, Rattle Hydro electric Project, Shalimar, Kishtwar for information and necessary action. This has reference to your letter under reference (ii).
3. Divisional Officer, PCC Kishtwar for information and necessary action.



PCC

J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex Gladni, Transport Nagar, Narwal, Jammu
 Email: regionaldirectorjkspcbjmu@gmail.com, Tel/fax 0191-2476926

www.jkspcb.nic.in

1. Chief Executive Officer,
Rattle Hydro Electric Project,
Shalimar Kishtwar.
2. Chief General Manager,
M/s Megha Engineering & Infrastructures Ltd.,
Drabshalla, Kishtwar.

Notice-II

No.: PCC/RDJ/GGC-20/N-II/ 3249-46

Dated: 29/02/2024

Ref: PCC/RDJ/GGC-20/N-I/2023/1516-18 dt: 07/10/2023

Legal Notice

Whereas, you have already been served with the above referred notice.

Whereas, no activity/project having pollution potential can be established or run without the consent of this Committee as envisaged under section 25/26 and section 21 of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, respectively.

Whereas, every Project is also under statutory obligation to meet the prescribed standards of emissions/effluents by installing requisite pollution control devices/measures.

Whereas, after recent inspection carried out by Divisional Officer, PCC Kishtwar reported vide No: PCC/Div/Kishtwar/2024/246 dt: 19/02/2024 that your company Megha Engineering & Infrastructure Ltd. Drabshalla involved in the construction of Rattle Hydro Electric Project, Shalimar Kishtwar is illegally dumping muck generated from various constructions activities of the project into the catchment area of the Chenab River and solid & liquid waste from residential quarters of the employees/labourers is being discharged into river.

Whereas, Divisional Officer has also reported that you are operating various machinery without mandatory Consent/Pollution Control Measures (PCMS) viz. :

1. Two numbers of Batch Mixing Plants of the capacity of 240 cum. Is operating without Consent.
2. Two numbers of Stone Crushers are operating without mandatory Pollution Control Devices (PCDs) and Pollution Control Measures (PCMs) as per conditions laid down in the consent orders.
3. Two numbers of D.G. Sets of 500 KVA each and one D.G. St of the capacity of 1500 KVA is operating without proper stack and consent.

Whereas, this status is a flagrant violation of the above-mentioned sections of the Air and Water Acts.

Therefore, you are directed to show cause within 15 days from its issuance as to why legal action should not be initiated against your project for the violation of various environmental laws.

(Shaveta Jandial), IFS
Regional Director

Copy to:

1. The Member Secretary, J&KPCC Jammu for kind information.
2. Divisional Officer, PCC Kishtwar for information and necessary action. This is in reference to his office letter no. PCC/Div/Kishtwar/2024/246 dt: 29/02/2024.
3. Record file.



Jammu and Kashmir Pollution Control Committee

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006
 regionaldirectorjkspcbjmu@gmail.com
 0191-2476926

Chief General Manager,
 M/s Megha Engineering & Infrastructures Ltd.,
 Drabshalla, Kishtwar.

Notice-I

No: PCC/RDJ/GGC-20/2024/1104-1109

Dated: 26 /09/2024

Legal Notice

Whereas, no activity can be operated/run/carried out, having the potential to create pollution, without the consent of the J&K Pollution Control Committee as envisaged under section 25/26 and section 21 of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, respectively.

Whereas, every such activity is also under statutory obligation to take necessary measures to avoid any such activity which may be detrimental to the Environment.

Whereas, Divisional Officer, PCC, Kishtwar has reported that muck dumping near TRT on the right bank (downstream) is going into the River Chenab in violation of environmental laws.

Whereas, this is flagrant violation of the prescribed Laws/Acts and is also punishable, thereunder and that whosoever fails to comply with or contravenes any of the provisions, shall be punishable with imprisonment with fine or both under relevant Environmental Laws.

Whereas, the J&K Pollution Control Committee accordingly proposes to initiate legal action against you for:

- 1) Carrying out the activity in violation of Environmental Laws/Acts.
- 2) Causing environmental pollution of air/water in the area especially affecting the ecology of river Chenab.

This notice is therefore, issued and served upon you to show cause within 10 days from its issuance as to why legal action is not taken against you for the violation of various environmental laws.


 Regional Director
 PCC, Jammu

Copy to:

1. The Chairman, J&K PCC, Jammu for kind information.
2. The Member Secretary, J&K PCC, Jammu for kind information.
3. The Deputy Commissioner, Kishtwar for information.
4. Divisional Officer, PCC, Kishtwar for information and necessary action. He will submit status report of the unit after expiry of Notice period. This is in reference to his office letter no. **PCC/DO/K/24/84 dt:06/09/2024.**
5. Chief Executive Officer, Rattle Hydro Electric Project, Shalimar, Kishtwar.

Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex || Silk Factory Road
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

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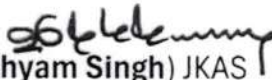
Subject:- Pollution caused by construction activities carried out by M/s MEIL in 850 MW Ratle HEP – Reg.

ORDER

A Committee comprising of following officers is hereby constituted for conducting ground assessment of dust pollution and noise pollution caused in Tehsil Drabshalla, District Kishtwar as a result of blasting and other construction activities carried out by M/s Megha Engineering and Infrastructure Ltd. (MEIL) in Ratle Hydro Electric Project. The Committee may also co-opt any other officer.

- 1) Sh. Mohan Lal Sneh, I/c Divisional Officer, PCC, Kishtwar.
- 2) Sh. Chander Singh Kotwal, I/c Divisional Officer, PCC, Ramban.

The Committee after conducting ground assessment shall furnish a report along with recommendations within a period of 15 days.


 (Ghanshyam Singh) JKAS
 Member Secretary 20-6-24
 J&K PCC

No:- JKPCC/PS/MS/2024/ 3411-3416

Date:- 20-06-2024.

Copy to the:-

- i) Deputy Commissioner, Kishtwar.
- ii) Managing Director, JKSPDC, Jammu.
- iii) Regional Director, PCC, Jammu.
- iv) Additional Secretary to the government, Power Development Department, Civil Secretariat, Jammu / Srinagar.
- v) Sh. Mohan Lal Sneh, I/c Divisional Officer, PCC, Kishtwar.
- vi) Sh. Chander Singh Kotwal, I/c Divisional Officer, PCC, Ramban



Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE DIVISIONAL OFFICER KISHTWAR
NEAR FOREST COMPLEX SARKOOT KISHTWAR
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The Member Secretary,
J&K Pollution Control Committee,
Jammu.

No: PCC/DO/K/24/74-75

Dated: 10/08/2024

Subject: Pollution caused by construction activities carried out by M/s MEIL in 850 MW Rattle HEP-
Reg.

Sir,

With reference to the committee constituted vide order no. JKPC/PS/MS/2024/3411-3416 dated 20-06-2024 in this regard detail findings and recommendations of the committee are attached herewith, please.

Yours faithfully,

(Dr. Mohan Lal Snehi)
Divisional Officer
Pollution Control Committee
Kishtwar

Copy to:
The Regional Director J&K PCC Jammu for kind information please.

S (A) (ANI)

May Please Examine and
put up ^{on file} the PP wide
name to be put up
put to notice (Show Cause)
for violations pointed
out by the committee
of blame
12/08/24.



Report of Committee Constituted for assessment of Pollution caused by construction activities carried out by M/s MEIL in 850 MW Rattle HEP

The Rattle Hydroelectric Power project (850 MW) comes under Rattle Hydro Power Corporation Limited (RHPCL) and construction work is being done by the contractor Megha Engineering and Infrastructures Ltd (MEIL). The project includes construction of major dam of 135 m height and underground powerhouse. The contractor has been carrying out construction work of the project by drilling and blasting method for power house and dam abutment (both right and left bank) across Chenab River at Drabshalla. In order to verify the veracity of air and noise pollution as per public complaint detail verification of the dam site carried out and detail findings as:

1. The causes of air and noise pollution are open blasting carried in the construction of dam abutment which of temporary nature and will be ended once abutment ready for construction of dam.
2. Being construction area, most of approach roads are kaccha in nature and movement of vehicles and machineries of the project contractor leading to emission of dust area. However during inspection it was observed that due to fast wind blowing in the area contributing movement of dust in the project and Drashalla area.
3. It was also observed that widening of NH-244 in the Drabshalla Market cum Residential area by NHIDCL PMU-Kishtwar also attributing to dust emissions due to vehicular movement.
4. Geo-coordiante of various site of the Rattle Hydroelectric Project with reference to Drabshalla residential area and market:

S.No.	Name of construction Site of RHEP	Geo-coordinate	Name of Residential Cum Commercial area	Geo-coordinate
1.	Upstream Site	33.1839468, 75.8059696	Centre of the Market cum Residential Area	33.1802385, 75.807971
2.	Dam Abutment Site	33.1792805, 75.8060453		
3.	Power House Site	33.1731703, 75.8066031		



Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE DIVISIONAL OFFICER KISHTWAR

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5. Dam Abutment site where drilling and blasting operation is going on could be cause of air and noise pollution in the area being nearby to the Drabshalla Market cum Residential area.
6. There are six numbers of Blast Monitoring System (BMS)/Seismographs installed by the contractor (MEIL) at different locations.

The locations of these Seismographs/BMS stations are as below:

S.No	Name of BMS/Seismograph	Location
1	BVS -1	Left Bank Drabshalla, Near DDC house (Semi Residential/Inhabited Area)
2	BVS -2	Left Bank Near Haji Building, Drabshalla, (Residential/Inhabited/Commercial Area)
3	BVS -3	Left Bank Near Jamia Masjid Drabshalla, (Residential/Inhabited Area)
4	BVS -4	Left Bank Near Zubair House Drabshalla, (Residential/Inhabited Area)
5	BVS -5	Left Bank Near Govt. Middle School Drabshalla, (Semi Residential Area)
6	BVS -6	Right Bank village Lilleran Drabshalla, (Semi Residential Area)

Source: Name and locations of the BMS/Seismographs as provided by Megha Engineering and Infrastructures Ltd.

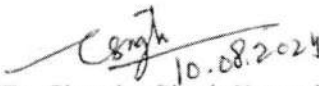
Recommendations for Environment and Public Safety:

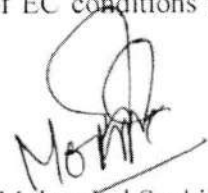
- a. The Rattle Hydro Power Corporation Ltd. (RHPCL) and Megha Engineering and Infrastructure Ltd. (MEIL) must ensure installation of ambient air quality monitoring stations, two at construction sites (upstream and downstream) and one at residential area of the Drabshalla as per guidelines issued by the Central Pollution Control Board (CPCB) for monitoring of ambient air quality.

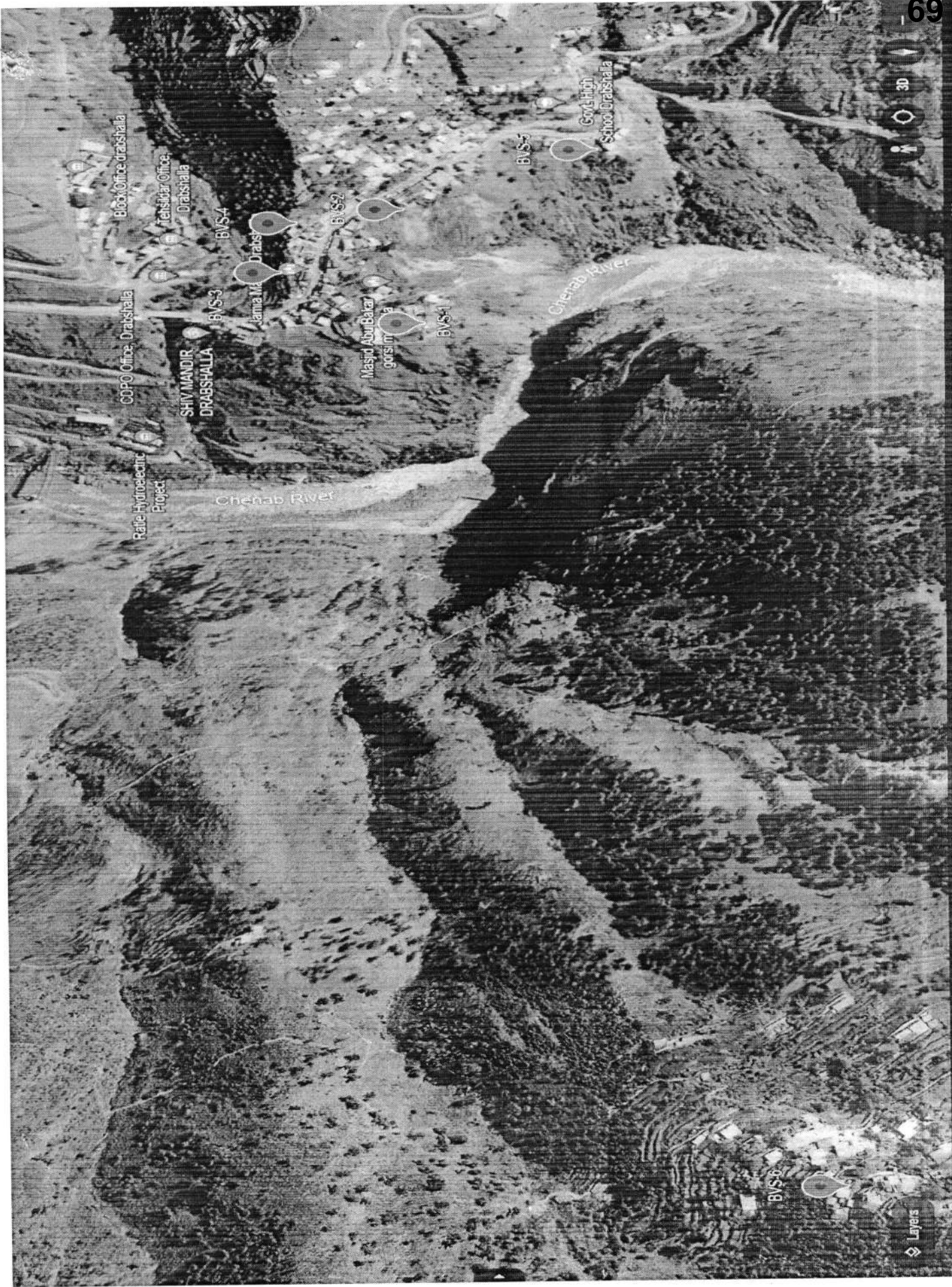


Government of Jammu and Kashmir
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- b. All blasting operation to be carried out under supervision of the expert in the field of mining and blasting as per the guidelines of Director General of Mines Safety (DGMS) for ensuring less damage to the residential structures and human safety.
- c. The RHPCL and MEIL must ensure monitoring of the blast induced vibration through broadband seismometers to ensure real time monitoring of the data Peak Particle Velocity (PPV), Frequency and sound pressure in decibel (db) during blasting and non-blasting time to record blast induced frequencies and natural induced frequencies in the area.
- d. Based on data collected from different Blast Monitoring Stations (BMS/Seismographs) expert team from the Ratle Hydroelectric Power Corporation Limited (RHPCL) and Megha Engineering and Infrastructure Ltd. (MEIL) must prepare the safe charges loading for blasting operation especially at dam abutment to keep Peak Particle Velocity (PPV) below 5mm/Sec level in view safety of structure in the nearby areas of Drabshalla as per Director General of Mines Safety (DGMS Circular 1997). A minimum of 15 points of observations corresponding to a minimum of 10 blasts shall be made for better prediction with a high index of determination.
- e. The RHPCL and MEIL may install high resolution CCTV Cameras on the right bank which can cover blasting area and nearby residential areas of the Drabshalla for monitoring of fly rock/s and free flow of the dust particles.
- f. RHPCL and MEIL must ensure water sprinkling to suppress free flow of dust in to atmosphere during drilling, blasting operations, muck disposal and movement of the vehicles.
- g. The RHPCL must ensure implementation and compliance of EC conditions issued vide no.J-12011/39/2010-IA dated 12-12-2012 (Copy enclosed).


 10.08.2024
 (Er. Chander Singh Kotwal)
 Divisional Officer
 J&K Pollution Control Committee
 Ramban


 (Dr. Mohan Lal Snehi)
 Divisional Officer
 J&K Pollution Control Committee
 Kishtwar





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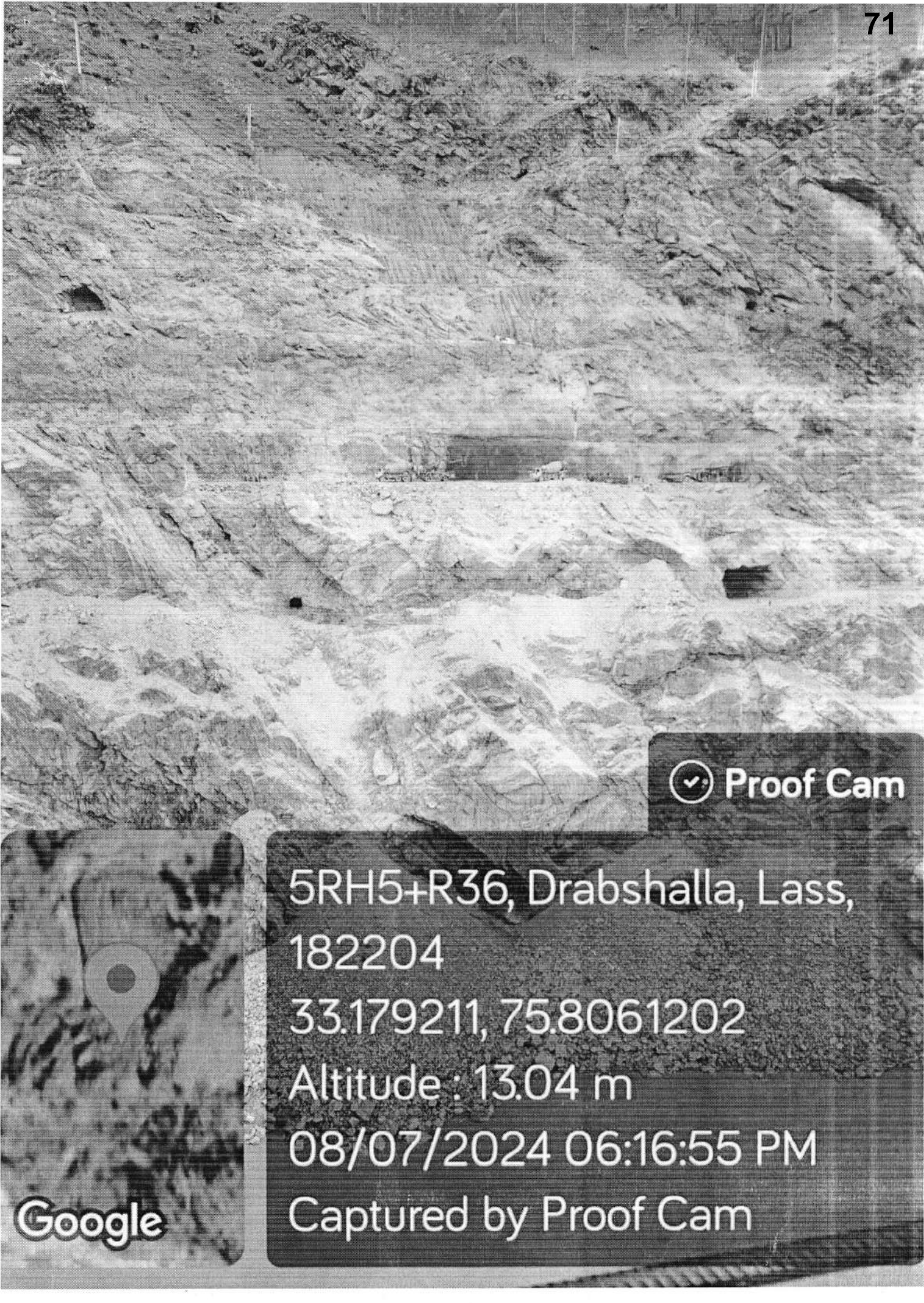
33.1879223, 75.8067812

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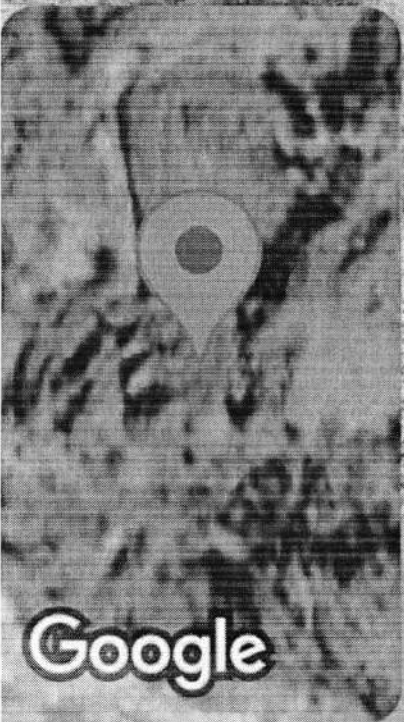
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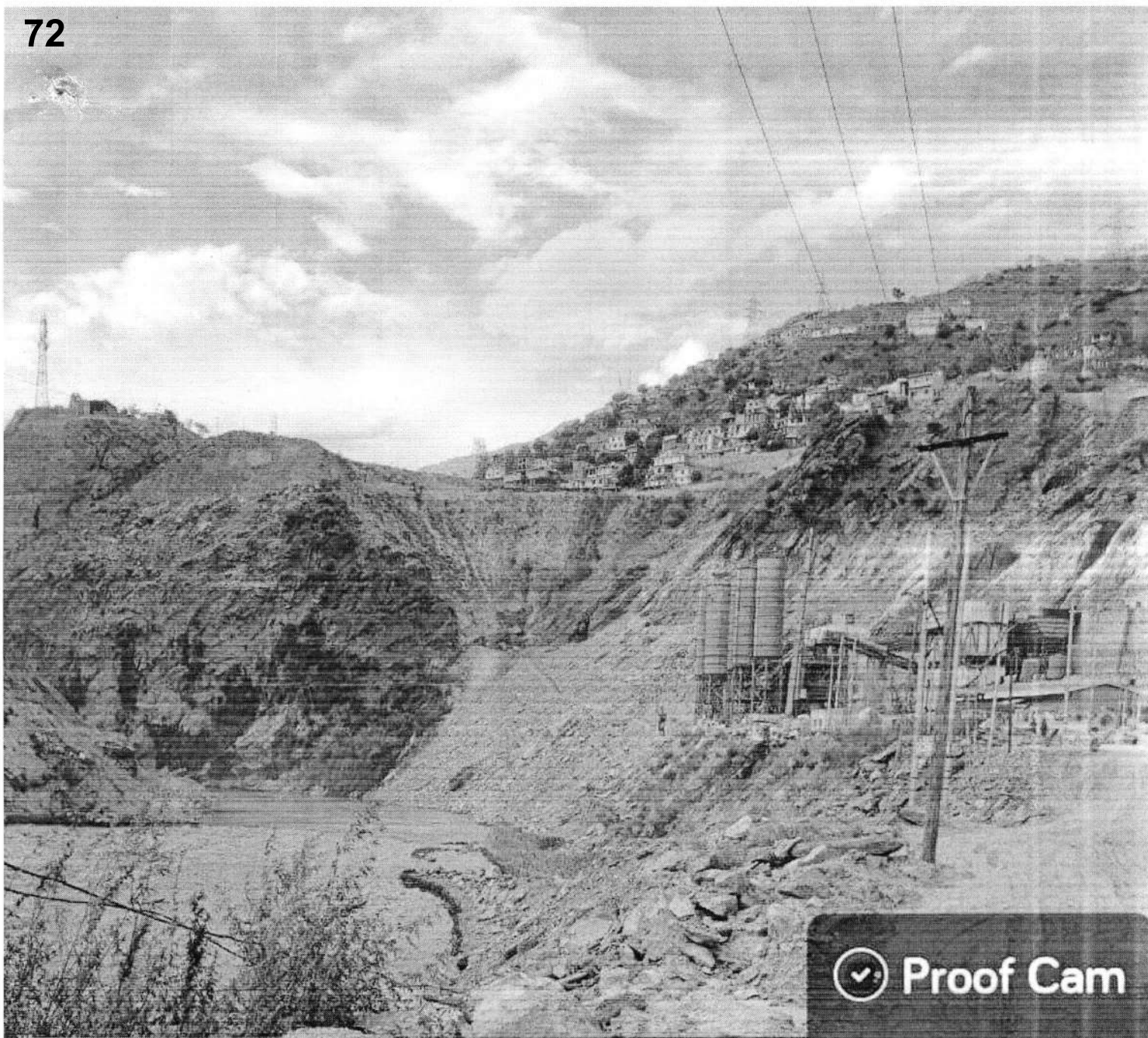
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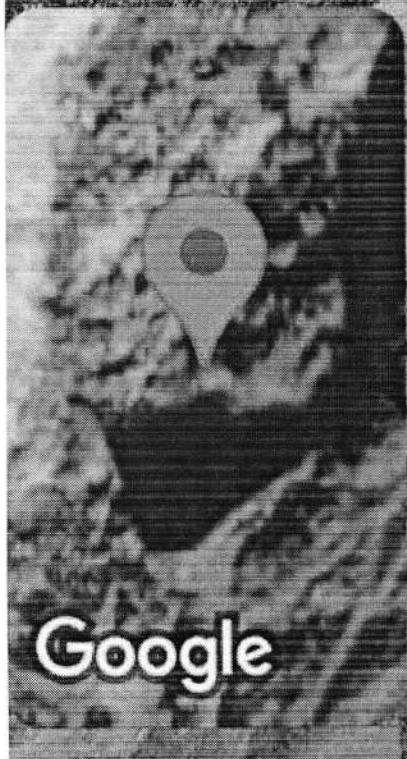
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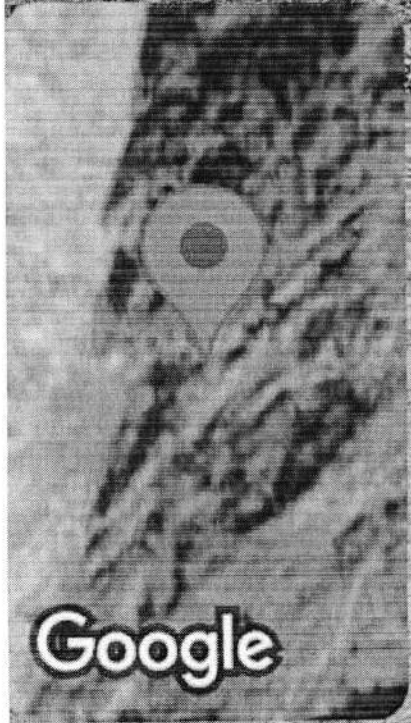
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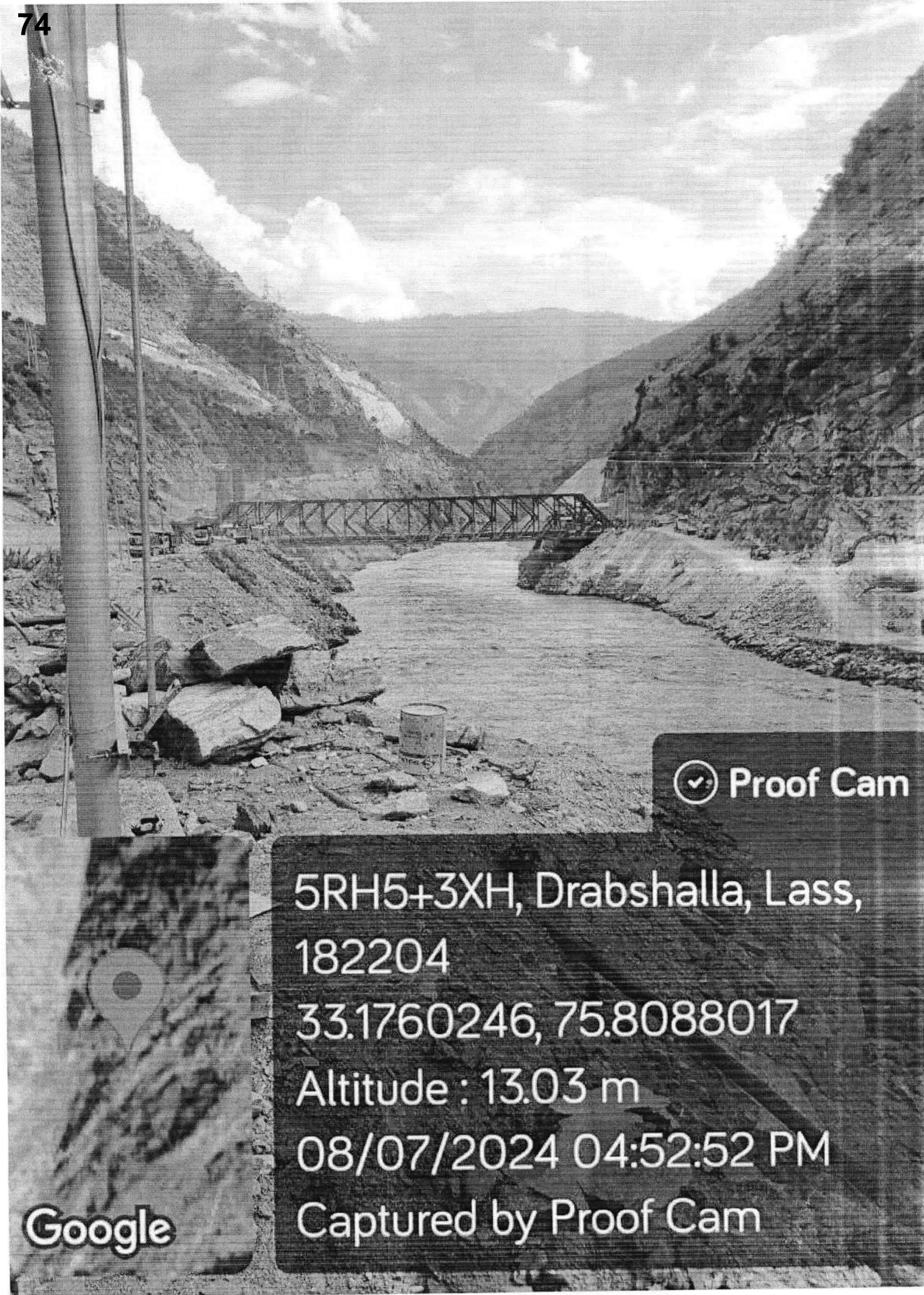
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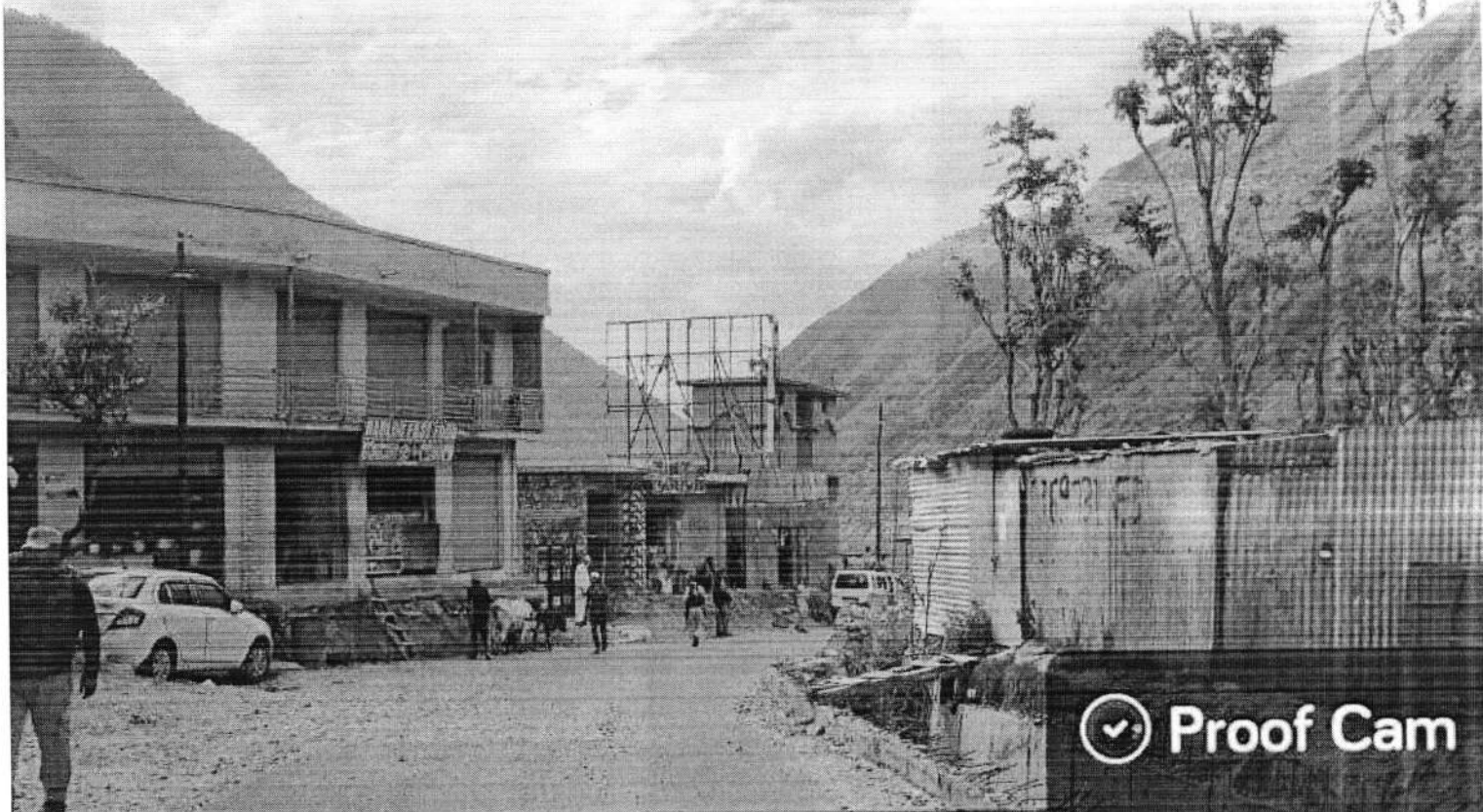
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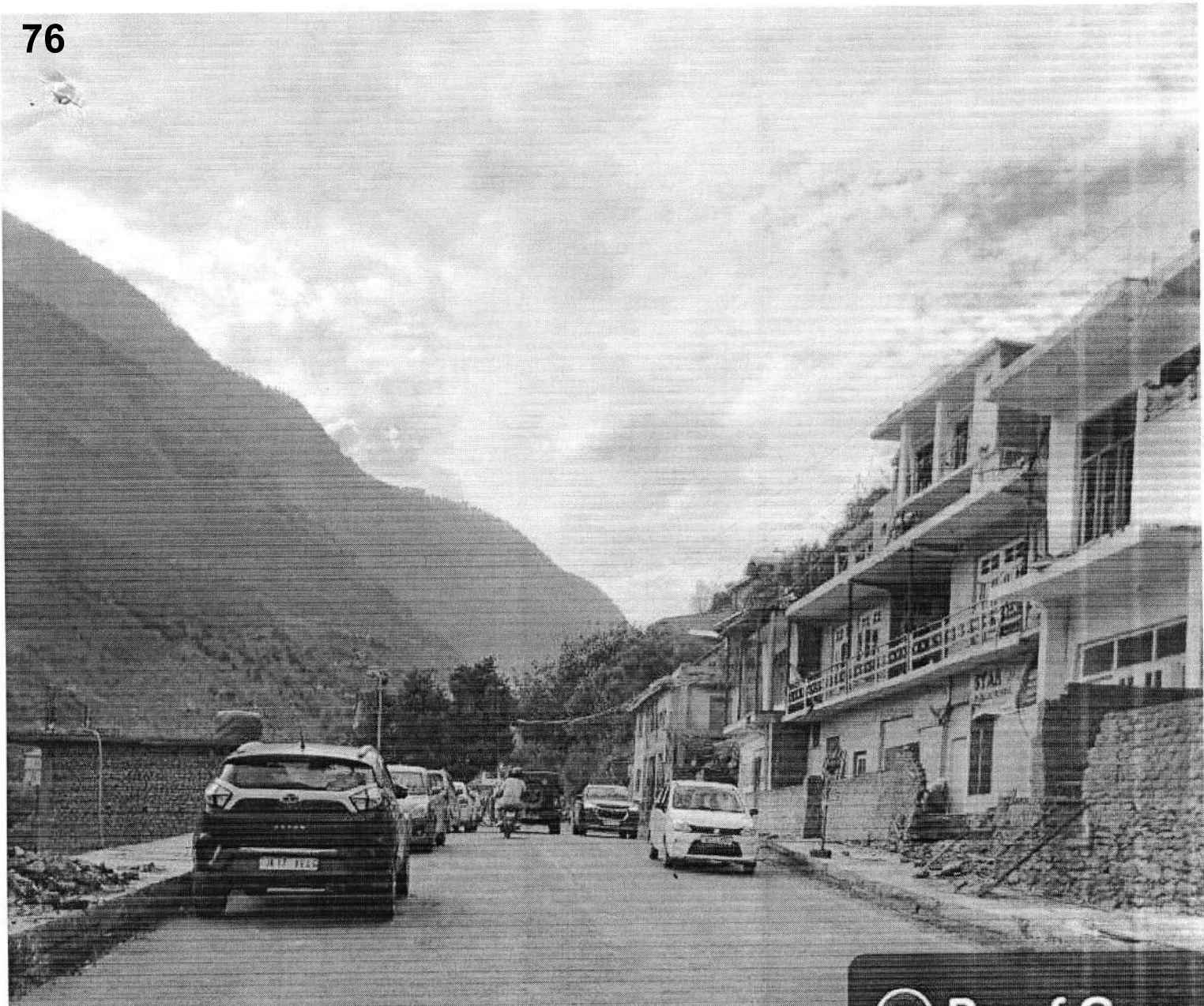
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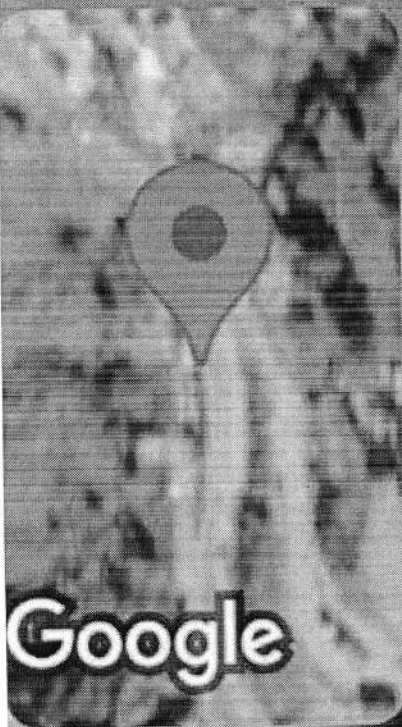
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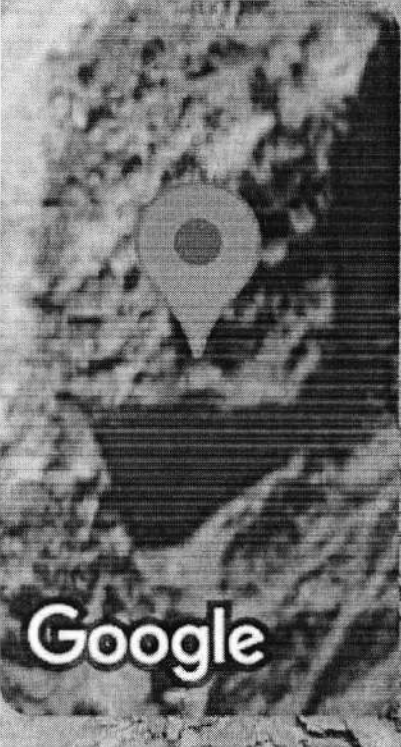
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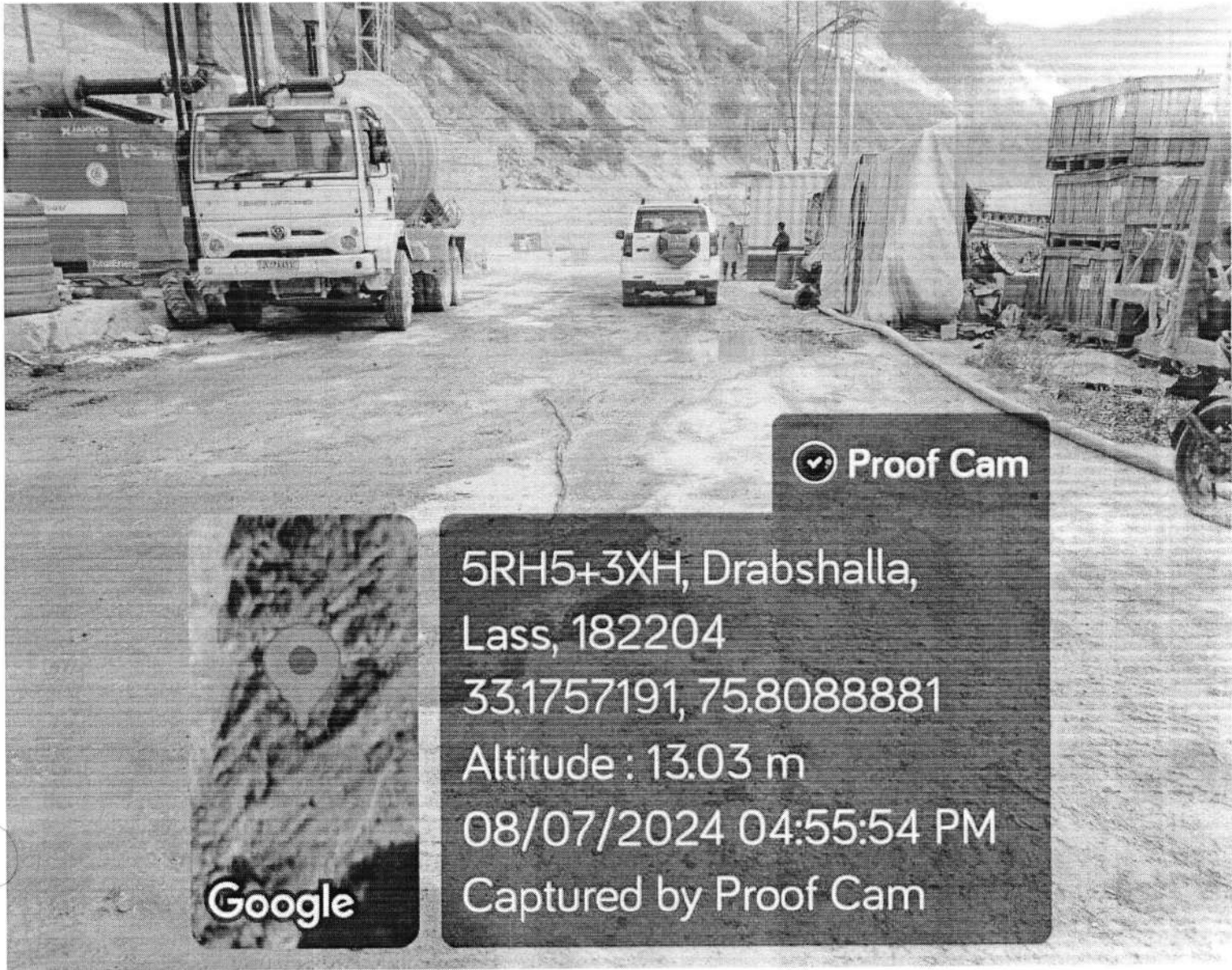
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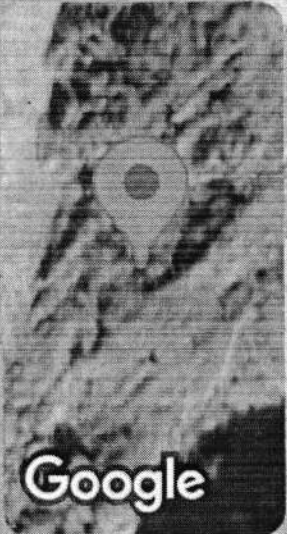
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F. No. J-12011/39/2010-IA.I

Government of India
Ministry of Environment, Forests & Climate Change
(Impact Assessment Division)

Indira Paryavan Bhavan
2nd Floor, Vayu Wing
Aliganj, Jor Bagh Road
New Delhi - 110 003

Dated: 27th September, 2021

To,

Shri Deepak Saigal
The General Manager (Civil)
M/s Ratle Hydroelectric Power Corporation Limited,
Room no. 8, Block no. 02, NHPC regional office,
JDA Commercial Complex no. 01, Narwal
Jammu - 249 0974 (Jammu and Kashmir)

Sub: Ratle Hydroelectric Project (850MW) located at Village Drabshala, District Kishtwar, Jammu & Kashmir - Transfer of Environment Clearance from M/s GVK Ratle Hydro Electric Project Pvt. Ltd. to M/s Ratle Hydroelectric Power Corporation Ltd. - reg.

Sir,

The undersigned is directed to refer your online application no. IA/JK/RIV/218510/2021 dated 3rd September, 2021 and documents submitted for transferring the Environmental Clearance (EC) dated 12th December, 2012 of Ratle Hydroelectric Project (850MW) located at Village Drabshala, District Kishtwar, Jammu & Kashmir from "M/s Ratle Hydroelectric Project Pvt. Ltd." to "M/s Ratle Hydroelectric Power Corporation Ltd."

2. It has been noted that the Environmental Clearance was granted to Ratle Hydroelectric Project (850MW) located at Village - Drabshala, District - Kishtwar, Jammu & Kashmir vide Ministry's letter dated 12th December, 2012 to M/s GVK Ratle Hydroelectric Project Pvt. Ltd.

3. Presently, it has been informed that the company ownership has been transferred from M/s GVK Ratle Hydro Electric Project to M/s Ratle Hydroelectric Power Corporation Ltd. (CIN: U40105JK2021GOI012380).

4. The documents as submitted by the applicant are listed as under:

- i. 'No Objection Certificate' submitted by Jammu and Kashmir State Power Development Corporation (JKSPDC).
- ii. Memorandum of Understanding (MoU) dated 3rd February, 2019 signed between Hon'ble Governor of Jammu & Kashmir State through Commissioner/ Secretary to Government, Jammu and Kashmir State Power Development Corporation Limited (JKSPDC) and NHPC on Non- Judicial Stamp.
- iii. Certificate of Incorporation dated 1st June 2021 signed by Asst. Registrar of Companies of M/s Ratle Hydroelectric Power Corporation Ltd.

- iv. Undertaking on non-judicial stamp vide certificate no. IN-JK21215012518114T dated 3rd September 2021 by M/s Ratle Hydroelectric Power Corporation Ltd. as stated below:

Ratle Hydroelectric Power Corporation Ltd. (RHPCL), a Joint Venture Company of NHPC and JKSPDC, undertakes to comply, w.e.f. 01.06.2021 (date of taking over of the company) to all conditions stipulated in the environment clearance letter of MoEF&CC no. J-12011/39/2010-IA.I dated 12th December, 2012 in favor of the previous owner.

5. The Ministry has examined the application. In view of the above, the Ministry hereby accords approval for grant of Transfer of Environmental Clearance transfer as proposed from "M/s GVK Ratle Hydroelectric Project Pvt. Ltd." to "M/s Ratle Hydroelectric Power Corporation Ltd." subject to following additional conditions:

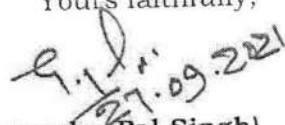
- (i) Any change in scope of work will attract the provisions of the Environment (Protection) Act, 1986 and Environmental Impact Assessment Notification, 2006 in conjunction with the subsequent amendments/ circulars.
- (ii) All conditions stipulated in the EC letter No. J-12011/39/2010-IA.I dated 12th December, 2012 shall remain unchanged.
- (iii) The project proponent shall be liable, if any, for any act of violation of the EP Act, 1986/ EIA Notification 2006/ subsequent amendments and circulars which it has inherited during the transfer.
- (iv) The project proponent shall be liable for compliance of all court directions, if any.

6. The name of the addressee with respect to above mentioned project in the Environmental Clearance dated 12th December, 2012 shall be substituted by the following:

M/s Ratle Hydroelectric Power Corporation Limited,
Room no. 8, Block no. 02, NHPC regional office,
JDA Commercial Complex no. 01, Narwal
Jammu - 249 0974
Jammu and Kashmir

7. This issues with the approval of the Competent Authority.

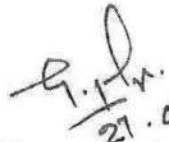
Yours faithfully,


(Yogendra Pal Singh)
Scientist 'E'

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti, Bhawan, Rafi Marg, New Delhi-1.
2. The Secretary, Ministry of Jal Shakti, Shram Shakti Bhawan, Rafi Marg, New Delhi -3.
3. The Chief Engineer, Project Appraisal Directorate, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi- 110 066.

4. The Secretary, Department of Power, Government of Jammu and Kashmir, Civil Secretariat, Jammu, Jammu & Kashmir.
5. The Secretary, Department of Forest, Environment & Wildlife Management, Government of Jammu and Kashmir, Civil Secretariat, Jammu, Jammu & Kashmir.
6. The DDG of Forests (Central), Ministry of Environment, Forest & Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh - 160030.
7. The Member Secretary, Jammu and Kashmir State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu, Jammu and Kashmir - 180 004.
8. NIC Cell - for uploading in MoEFCC's website.
9. Guard File.


21.09.2021
(Yogendra Pal Singh)
Scientist 'E'

J-12011/39/2010-IA-1
Ministry of Environment & Forests
Government of India
(IA Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road,
New Delhi-110003

Dated 12, December, 2012

To,

The Director (Design & Engineering)

M/s Ratle Hydro Electric Project Pvt. Ltd.
GVK Technical & Consultancy Services Pvt. Ltd.,
2nd Floor, Tower-C Building No.10
DLF Cyber City, Phase-II,
Gurgaon- 122 002, Haryana.

Subject: Ratle HEP (850MW) Project in Kishtwal District of Jammu & Kashmir by M/s Ratle Hydro Electric Project Pvt. Ltd. - for Environmental Clearance Regarding.

Sir,

This has reference to your letter no. Nil Dt.17.5.2012 on the above mentioned subject.

2. It is noted that the proposed project is a run of the river scheme near village Drabshala in Kishtwar District of Jammu & Kashmir. The project envisages construction of a Concrete Gravity Dam of 133m high concrete gravity dam from the deepest foundation level across Chenab River near Drabshal Village to generate 850 MW of hydropower. The catchment area of the project is 14,209 Sq.km. Total land requirement is 567.21 ha. Out of which 373.29 ha State land, 55 ha is Private land and 138.93 ha is forest land. Total land coming under submergence is 203 ha. A total 240 families are likely to be affected due to this project. An underground powerhouse is proposed on the right bank of the river with 4 units of 205 MW each + one additional unit of 30 MW to ensure continuous ecological release at the downstream. No National Park/wildlife Sanctuary/Biosphere Reserve/Historical Monuments/Religious, places etc. exists within 10 km radius of the project. The estimated cost of the project is Rs.5353.82 Crores out of which 262.35 Crores will be for Environmental Management Plan (EMP) and will be constructed will be completed in 60 months.
3. The Project proposal was considered by the Expert Appraisal Committee (EAC) for River Valley & Hydroelectric Power Projects in its 59th meeting held on 20th -20st July 2012. Public Hearing for the project was conducted on 7.4.2012 at Drabshala in Kishtwar District of Jammu & Kashmir. Forest Clearance for diversion of 138.93 ha of forest land has been approved by Govt. of Jammu & Kashmir on 27.4.2012.
4. The Expert Appraisal Committee (EAC), after due consideration of the relevant documents submitted by the project proponent and clarification furnished in response to its observation, have recommended for grant of Environmental Clearance for the project mentioned above. Accordingly, the Ministry of Environment and Forest hereby accords necessary Environmental Clearance for the above project as per the provisions of Environmental Impact Assessment Notification, 2006 and its subsequent amendment in 2009 subject to compliance of the following conditions:

Part A : Specific Conditions

- (i) The Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP Report shall be undertaken in consultation with the State Forest Department and major work shall be completed before impounding of reservoir.

Item	I Year	II Year	III Year	IV Year	Total

Biological Measures					
Afforestation (ha)	2243	1747	923	-	4913
Enrichment Plantation (ha)	-	112	79	-	191
Pasture Development	-	376	195	-	591
Nursery Development (Nos)	3	-	-	-	3
Watch & ward (Nos)	240	240	240	240	960
Engineering Measures					
Contour Bunding (ha)	434	409	324	171	1338
Check Dams (NOs)	50	25	30	20	125

- (ii) All the commitments made during the public hearing shall be fulfilled completely.
- (iii) The details of land holding of project affected persons whose land is being acquired shall be submitted to this ministry. The R&R benefits for the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 (NRRP,2007) or as per the State Rehabilitation and Resettlement Policy, whichever is higher. Adequate publicity of the compensation package shall be made in the affected villages.
- (iv) A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary.
- (v) Consolidation and compilation of muck shall be carried- out only in the designated muck dumping sites as submitted in the EIA/EMP report. As per the proposed muck disposal plan, out of 24.4 lakh m³ of muck to be generated due to excavation, about 50% (i.e.12.2 lakh m³) will be utilized for construction purpose and the remaining 12.2 lak m³ will be dumped at the 3 designated areas in an allocated area of 30.59 ha. The identified muck dumping sites shall be at-least 30m horizontally away from the edge of the river corresponding to high flood level (HFL).
- (vi) Muck dumping sites should be handed over to Forest Department only after restoration including plantations etc.
- (vii) A provision of an additional unit of 30 MW has been made in the project, which will be running for 24 hours continuously to maintain a minimum discharge of 33.43, cumecs/sec, during the lean season from November-February (About 27% of lean season) at the downstream, shall be strictly adhered-to. Monsoon flow shall be at least 30% of the Monsoon discharge.
- (viii) An Auto mechanism/by pass arrangement in dam design shall be made to ensure release of environmental flow water in event of the 30 MW turbine or when it is put under maintenance.
- (ix) Continuous Monitoring system for environmental flow measurement shall be installed and data shall be displayed at appropriate site for information of civil society, stake holders and regulators. Six monthly results shall be submitted to the regional Office of the Ministry and SPCB.
- (x) Real time telemetry and data acquisition system including all weather hydro metrological stations shall be installed for in-flow monitoring and advance flood warning. Advance flood warning and advance communication systems shall be installed in consultation with the downstream District Authorities.
- (xi) As proposed in the EMP, the compensatory Afforestation Programme on 277.84 ha of land with 13 plant species shall be undertaken in consultation with the State Forest Department. Native species should be preferred in plantation. The allocated grant of Rs.1467.59 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose.
- (xii) Greenbelt development along the approach roads, residential areas, office complex, dam site and other working areas shall be undertaken. The allocated budget of Rs.73 lakhs for this purpose shall be fully utilized and not to be diverted to any other purpose.
- (xiii) As proposed in the EMP, the Biodiversity Conservation and Wildlife Management Plans shall be taken up and implementation shall be included in the sixth monthly compliance report to be submitted to the Ministry, including its Regional Office.
- (xiv) Indigenous plant species should be used for implementation of Biodiversity Management Plan and for Compensatory Afforestation. Expertise from R&D centers may be used for propagation techniques. Provision should also be made to include researchers to implement these plans and carrying out plantation.

(xv) Equipment likely to generate high noise levels shall meet the ambient noise standards as notified under the noise Pollution (Regulation and Control) Rules 2000, as amended in 2010 under Environment Protection Act (EPA), 1986. For this, necessary insulation arrangement etc. to be ensured.

(xvi) A provision of Rs. 30 Crores earmarked towards the Local Area Development Activities (LADA) shall be fully utilized and not to be diverted for any other purpose. The implementation of activities as submitted to the Ministry shall be taken up as soon possible. In addition, a grant of Rs. 30 Crores earmarked for Corporate Social Responsibility (CSR) and Rs.30 Crores for skill development purpose shall also be duly utilized and not to be diverted for any other purpose.

(xvii) LADA activities may be undertaken by M/s Ratle Hydro Electric Project Pvt. Ltd to enhance delivery mechanism for operational point of view.

(xviii) Tie-ups shall be made with existing city hospitals for disposal of Bio-medical waste in case district hospital at Kishtwar does not have the facility for handling biomedical waste as proposed in the report.

(xix) Any other clearance from other organization/department, if required, shall be obtained before commencement of the project.

Part-B General Conditions

(i) Adequate arrangement for providing free fuel like kerosene/wood/LPG shall be made at project cost for the labour engaged in the construction work so that indiscriminate felling of trees is prevented.

(ii) Medical facilities as well as recreational facilities shall also be provided to labourers.

(iii) All the labourers to be engaged for construction works shall be thoroughly examined by health personal and adequately treated before issuing them work permit.

(iv) No fugitive dust emissions should be observed at the construction sites. Water sprinkling arrangements should be made to suppress the fugitive emissions.

(v) Potable drinking water and proper sanitary facilities shall be provided for the labour force and the local area people.

(vi) Restoration of construction area including dumping site of excavated materials shall be ensured by leveling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.

(vii) Environmental parameters shall be monitored regularly and six monthly reports shall be submitted to the regional Office of the Ministry and State Pollution Control Board for review.

(viii) The project proponent shall also submit six monthly compliance reports of the stipulated EC conditions (both hard copies as well as by e-mail) to the respective Regional Office of MoEF and state Pollution Control Board. Monitoring report and compliance report shall be up-loaded on the web-site of project proponent.

5. The Project Proponent shall provide full cooperation and all required documents, data and access to the Officials of Regional Office of MoEF who would be monitoring the implementation of environmental safeguards.

6. Besides the above stated conditions, M/s Ratle hydro Electric Project Pvt. Ltd and Government of Jammu & Kashmir shall also implement all other environmental safeguards, as proposed in the EIA/EMP report and other reports from time to time. The J & K Government may also like to monitor implementation of EMP at regular interval.

7. Any change in the scope of the project shall be intimated to the Ministry and fresh approval, if required, shall be taken from the Ministry.

8. The Ministry reserve the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the Environment (Protection) Act, 1986 to ensure effective implementation of the suggested safeguards measure in a time-bound and satisfactory manner.

9. This clearance letter is valid for a period of 10 years from the date of issue of this letter for commencement of construction work.

10. A Multi-disciplinary committee for monitoring the implementation of environmental safe guards during construction shall be constituted by the Project Proponent in consultation with the Ministry as early as possible. The Proponent shall suggest the members and their profile for approval of the Ministry. Proponent shall organize six monthly meetings of the committee and submit the monitoring report to the Ministry.
11. A copy of the clearance letter shall be sent by the Proponent to local Panchayat, Zila parishad/Municipal Corporation, Urban local body and local NGO, if any, from whom suggestions/representations were received while processing the proposal. The clearance letter shall also be put on its web-sites by the project proponent.
12. The proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/committee and may also be seen at Website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>.
13. After 5 years of the commissioning of the Project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, to be decided in consultation with the Ministry.
14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) including the respective Regional office of MoEF and Zonal Office of CPCB and SPCB.
15. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days from the date of issue, as prescribed under Section 10 of the National Green Tribunal Act, 2010.

Yours faithfully,

(B.B. Barman)
Director

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi-1
2. The Advisor (Power), Planning Commission, Yozna Bhawan, New Delhi-110 001
3. Special Secretary, Power Development Department, Government of Jammu & Kashmir, Civil, Secretariat Jammu, Jammu & Kashmir.
4. Secretary, Department of Environment & Forests, Government of Jammu & Kashmir, Jammu.
5. The Chief Engineer, Project Appraisal Directorate, Central Electricity Authority, Sewa Bhawan, R.K.Puram, New Delhi- 110 066
6. The Regional Office, Ministry of Environment & Forests, Chandigarh.
7. Member Secretary J&K State Pollution Control Board, Super Bazar Building, III Floor, Jammu.
8. El- Division, Ministry of Environment & Forests, New Delhi- 110 003
9. PS to JS (AT)/ Dir (BB)/ P.V. S. Rao (Scientist 'B')
10. Guard File

(B.B. Barman)

Director

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Chief Executive Officer,
M/s Megha Engineering and Infrastructure Ltd.,
Kishtwar.**

No:- PCC/LSJ/7565667/2024/2581-2585 Dated 14-11-2024

Sub:- Notice for violation of Environment (Protection) Act, 1986.

Whereas, public of Drabshalla area of Tehsil Drabshalla, District, Kishtwar submitted a written resolution to the Tehsildar Drabshalla, stating therein that due to the construction work of the project, their residential houses have been effected and some families have moved out from their residential houses for rental accommodation and requested one time compensation for the damages to the structures for undertaking necessary repairs; and

Whereas, Tehsildar Drabshalla took up the matter with Deputy Commissioner, Kishtwar and stated that blasting activities conducted by the M/s MEIL Company have caused damages to the properties of the local residents and there is urgent need for redressal and mitigation measures to alleviate the suffering of effected families, vide his letter No. NTD/2024-25/27 dated 27-04-2024; and

Whereas, Deputy Commissioner Kishtwar further took up the matter with Principal Secretary to the Government, Power Development Department, Civil Secretariat J&K, Jammu stating therein that the blasting activities have lead to the cracks in the residential houses of the locals and damaged their belongings with further request to depute technical team for verification of the ground w.r.t claims and damages vide letter No. DCK/PS/24/F.No.92/437 dated 17-05-2023; and

25/11/24

Whereas, Government of Jammu and Kashmir, Power Development Department forwarded the resolution of the residents of the Drabshalla and also report of the Deputy Commissioner, Kishtwar to the J&K Pollution Control Committee and requested for deputing a team of experts to make an on the ground assessment of the situation and taking steps to secure compliance of the pollution control norms vide letter No. Gen/PCC/JKPDD-C-24 dated 14-06-2024; and

Whereas, accordingly, a Joint Committee comprising of officers viz. Divisional Officer, Pollution Control Committee Kishtwar and Divisional Officer, Pollution Control Committee Ramban was constituted for conducting ground assessment of dust pollution, noise pollution caused in tehsil Drabshalla as a result of blasting and other construction activities carried out by M/s Mega Engineering and Infrastructure Ltd. (MEIL) in Rattle Hydro Electric Project and directed to furnish a report alongwith recommendation vide order endorsement No. JKPCC/PS/MS/ 2024/3411-3416 dated 20-06-2024; and

Whereas, the Joint Committee constituted by the J&K Pollution Control Committee, furnished its report vide letter No. PCC/DO/K/24/874-75 dated 10-08-2024, reported that:

- i) The causes of air and noise pollution are open blasting carried in the construction of dam abutment, which of temporary nature will be ended once abutment is ready for construction of dam.
- ii) Being area under construction, most of the approach roads are kaccha in nature and movement of vehicles and machineries of the project contractor leading to emission of dust area. However, during inspection, it was observed that fast wind blowing in the area is also contributing movement of dust in the project and Drabshalla area.
- iii) That widening of NH-244 in the Drabshalla Market cum residential area by NHIDCL, PMU-Kishtwar also attributing to dust emissions due to vehicular movement.



- iv) Dam Abutment site where drilling and blasting operation is going on could be cause of air and noise pollution in the area being nearby to the Drabshalla Market cum Residential area.
- v) There are six numbers of Blast Monitoring system (BMS) / Seismographs installed by the contractor (MEIL) at different locations.

Whereas, in terms of the specific conditions of Environmental Clearance issued by the Ministry of Environment, Forest and Climate Change, Govt. of India 12-12-2012, Continuous monitoring for environmental flow measurement was to be installed for display of the data at appropriate site for information of the civil society, stakeholders and regulators and equipment's likely to generate noise levels shall have to meet the ambient noise standards as notified under the Noise Pollution (Regulation and Control) Rules, 2000, but as per the report of the Joint Committee no such monitoring system is found in place at site and therefore, the violations of conditions of Environmental Clearance; and

Whereas, the Joint Committee constituted by the J&K Pollution Control Committee also recommended as under: -


- i) The M/s Rattle Hydro Power Corporation Ltd. (RHPCL) and M/s Megha Engineering and Infrastructure Ltd. (MEIL) must ensure installation of ambient air quality monitoring stations two at construction site (upstream and downstream). One at residential area of the Drabshalla as per guidelines issued by the Central Pollution Control Board for monitoring of ambient air quality.
- ii) The Rattle Hydro Power Corporation Ltd. (RHPCL) and M/s Megha Engineering and Infrastructure Ltd. must ensure water sprinkling to suppress free flow of dust into atmosphere during drilling, blasting operation, muck disposal and movement of the vehicle.

[Handwritten signature]

Whereas, the modus operandi adopted by you for causing air and noise pollution has put the environment of the area to a grave threat due to deterioration caused by unscientific manner of blasting, drilling, muck and movement of vehicles, besides, the irreversible damage done to flora-fauna and ecosystem of the area; and

Now, therefore, in view of the aforesaid reasons you are hereby directed to show cause within 15 days as to why legal action as warranted under relevant provisions of the Environmental (Protection) Act, 1986 should not be taken against you. Besides, you are also directed to show cause within 15 days as to why Environmental Compensation on the basis of "Polluter Pays Principle" and as per the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, for violating the conditions of Environmental Clearance and causing damage to the environment should not be levied upon you.

In the event of non-receipt of the tenable response from your side further necessary action under relevant provisions of law shall be taken without any further notice.


 (Ghansham Singh), JKAS
 Member Secretary 14.11.24
 J&K PCC

Copy to the:-

1. Deputy Commissioner, Kishtwar for information.
2. Regional Director, J&K Pollution Control Committee, Jammu, for information and necessary action.
3. Chief Executive Officer, Rattle Hydro Power Corporation Ltd. (RHPCL), Kishtwar for information and necessary action.
4. Divisional Officer, Pollution Control Committee, Kishtwar for information and submit the compliance of notice and carry out regular monitoring of the site and submit the EC format if violations are continued.



Sub: - Pollution caused by construction activities carried out by M/s MEIL in 850 MW Rattle HEP-Reg.

Ref:- Hon'ble NGT Order dated **12-09-2024** in O.A **955 of 2024** titled President, Municipal Committee Thathri V.s UT of J&K.


ORDER

A Joint Committee comprising of the following officers is hereby constituted for assessment of the Environmental Compensation leviable for reported violations of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

1. Sh. Sanjay Kumar Rathore, Divisional Officer, PCC Jammu (South).
2. Sh. Chander Singh Kotwal, Divisional Officer, PCC, Ramban.
3. Sh. Mohan Lal Snehi, Divisional Officer, PCC, Kishtwar.

The committee shall assess and compute the environmental compensation leviable after ascertaining the period and quantum of violations under "Polluter Pays Principle" based on the available record and field assessment and submit report within 15 days alongwith recommendations.

Issued with the approval of Competent Authority.


(Ghansham Singh) JKAS
Member Secretary **23.11.24**
J&K PCC

No: - JKPCC/PS/MS/24/4034-37

Dt: **23**-11-2024.

Copy for information to the: -

- i) Regional Director, PCC Jammu.
- ii) Sh. Sanjay Kumar Rathore, Divisional Officer, PCC Jammu (South).
- iii) Sh. Chander Singh Kotwal, Divisional Officer, PCC, Ramban.
- iv) Sh. Mohan Lal Snehi, Divisional Officer, PCC, Kishtwar.